To
All eligible market participants

Dear Sir/Madam,

Legal Entity Identifier: Extension of deadline

A reference is invited to circular FMRD.FMID.No.10/11.01.007/2018-19 dated November 29, 2018 issued by Reserve Bank of India on requirement of Legal Entity Identifier (LEI) for participation in non-derivative markets. Reference is also invited to circular FMRD.FMID.No.15/11.01.007/2018-19 dated April 26, 2019 on revised timelines for implementation of LEI for non-derivative markets.

2. Based on the feedback and requests received from market participants, in the context of the difficulties arising from the outbreak of novel coronavirus disease (COVID-19), and with a view to enabling smoother implementation of the LEI system in non-derivative markets, the timeline for implementation (Phase III) is extended as under:

<table>
<thead>
<tr>
<th>Phase</th>
<th>Net Worth of Entities</th>
<th>Current Deadline</th>
<th>Extended Deadline</th>
</tr>
</thead>
<tbody>
<tr>
<td>Phase III</td>
<td>Up to ₹ 200 crore</td>
<td>March 31, 2020</td>
<td>September 30, 2020</td>
</tr>
</tbody>
</table>

3. These directions are issued under section 45W, read with section 45U, of the Reserve Bank of India Act, 1934.

Yours faithfully

(Dimple Bhandia)
General Manager-in-Charge